

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1040/95
M.A. No. 1577/95

New Delhi, this the 6th day of June, 1995

Hon'ble Shri J.P. Sharma, Member (J)
Hon'ble Shri B.K. Singh, Member (A)

1. All India P&T Civil Wing
Non-Gazetted Employees Union,
Central Head Quarters,
T-16, Atul Grove Road,
New Delhi.
2. Shri Amrit Parkash,
Ferro Printer SE (Civil)
DOT, New Delhi.
through its General Secretary

... Applicants

By Advocate: Shri K.L. Bhandula

Vs.

Union of India,
through the Secretary to the
Government of India,
Ministry of Communications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi.

... Respondents

By Advocate: None

O R D E R (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

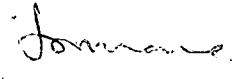
We find that the present application
is totally premature in view of the order dated
24.2.95 where the respondents have reserved the
right of the applicants to assail the matter after
the decision has been taken in S.L.P. pending before
Hon'ble Supreme Court. It is hereby ordered that the
applicants shall be governed by the decision of
Hon'ble Supreme Court.

(3)

Further the Vth Pay Commission is already seized of the matter regarding the revision of the scales of pay and the impugned order also mentions that 'this issue may be taken up with them in the meantime.' The matter therefore is still being dealt with administratively. The respondents are within their right to apprise the Vth Pay Commission regarding any anomaly in granting the Ferro Printer scale in the grade of Rs.975-1540.

While disposing this application as premature we do observe that the applicants shall at liberty, if so advised, to raise this issue subsequently if the department or the expert body does not grant the reliefs to their satisfaction. We order accordingly.


(B.K. SINGH)
MEMBER(A)


(J.P. SHARMA)
MEMBER(J)

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